

**GOVERNMENT OF INDIA
AGRICULTURE
LOK SABHA**

UNSTARRED QUESTION NO:3349
ANSWERED ON:28.07.2009
USE OF SPURIOUS FERTILISERS
Dubey Shri Nishikant

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the Government is aware that cases of sale and use of adulterated and spurious fertilisers, pesticides and insecticides have increased in the country;
- (b) if so, the details thereof, indicating the impact of use of such fertilisers and pesticides on the agriculture produce;
- (c) the number of cases of sale of adulterated and spurious fertilisers, pesticides and insecticides brought to the notice of the Government during each of the last three years and the current year, State-wise; and
- (d) the action taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a) to (c): The number and percentage of samples of fertilizer found nonstandard in terms of provisions of the Fertiliser (Control) Order, 1985 during last three years are given below:

Year	Number	Percentage
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2005-06	6728	6.0
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2006-07	6956	6.0
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2007-08	5933	6.2
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The number and percentage of pesticides samples found misbranded in terms of provision of the Insecticides Act, 1968 during preceding three years are given below:

Year	Number	Percentage
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2006-07	1574	3.28
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2007-08	1330	3.16
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2008-09	528	2.47
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(d): The quality of fertilizers is governed under the provision of Fertiliser (Control) Order, 1985 which strictly prohibits sale of fertilizers which do not conform to the standards laid down in the Order. 71 fertilizers quality control laboratories have been set up by the State Governments/Central Governments with annual analyzing capacity of 1.31 lakh samples.

Similarly, the quality and sale of pesticides and insecticides is regulated under the provisions of Insecticides Act, 1968. 55 pesticides testing laboratories with annual analyzing capacity of 52,940 samples have been set up in 21 States and 1 Union Territory.

The State/UTs Governments are the enforcement agencies and are adequately empowered to take appropriate action under the

provisions of the Fertiliser (Control) Order, 1985, Essential Commodities Act, 1955 and Insecticides Act, 1968.